upload, modify, publish, transmit, update or share any information that is harmful, objectionable, affect minors and unlawful in any way.

Further, Government takes action under section 69A of IT Act for blocking of websites/webpages with objectionable contents, whenever requests are received from designated nodal officers or upon Court orders. Section 69A of the IT Act empowers Government to block any information generated, transmitted, received, stored or hosted in any computer resource in the interest of -(i) sovereignty and integrity of India, (ii) defence of India, (iii) security of the State, (iv) friendly relations with foreign States (v) public order or (vi) for preventing incitement to the commission of any cognizable offence relating to above.

Further, Ministry of Home Affairs has informed that an advisory dated 04.07.2018 regarding "incident of lynching of persons by Mobs fuelled by rumours of lifting/ kidnapping of children" has been issued all States/UTs.

In so far as private satellite TV channels are concerned, content telecast thereon is regulated as per Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. It prescribes that all programmes and advertisement telecast on such TV channels should be in conformity with the Programme Code and Advertising Code enshrined in the aforesaid Act and the rules framed thereunder

Formation of media bureau

2159. DR. SANJAY SINH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government has merged different independent bodies into one media bureau;

(b) if so, the reasons behind creating a composite media body;

(c) whether Government wants to centralize the policy as regards, finance, legal and its control over the regional media centres; and

(d) how the bureau will help to integrate the regional focus and the independency of the units merged therein?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) The three

erstwhile media units under the Ministry of Information and Broadcasting, *viz.* Directorate of Advertising and Visual Publicity (DAVP), Directorate of Field Publicity (DFP) and Song & Drama Division (S&DD) have been merged into a single entity *i.e.* Bureau of Outreach and Communication (BOC) in order to achieve synergy and coordinated approach among these units for effective communication.

(c) The heads of Regional Outreach Bureaus (ROBs) of BOC who are in-charge at the Regional level are vested with administrative/financial powers and undertake planning and implementation of programmes/activities in the region.

(d) Integration of the media units facilitates synchronized co-ordination with different external stakeholders which provides critical support and play an integral part in successfully executing the special outreach programmes in different parts of the country, with specific focus on media dark areas and rural areas and on communicating with people in the form and language understood by them.

Establishment of community radio in rural and urban areas

†2160. SHRI MAHESH PODDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is working towards streamlining and encouraging the process of establishing community radio in rural and urban regions;

(b) the details of community radio centres established during the last three years and the details of disbursement of grants towards these centres, State-wise; and

(c) whether Government would consider making a policy of issuing advertisements to them from Directorate of Advertising and Visual Publicity (DAVP) and Information Public Relations Departments of States regularly and mandatorily for financing the community radio centres, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Yes Sir.

(b) During the last three years, permissions to establish Community Radio Stations have been issued to 89 applicants. A State-wise list for the same is given in the Statement-I (*See* below).

The State-wise details of grants disbursed to 09 CR Stations amounting to ₹ 31,46,811.50/- are given in the Statement-II (*See* below).

†Original notice of the question was received in Hindi.